

Downloads Forms

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ADDRESS FORM

In the Court of _____

..Versus..

Next Date of hearing:- / /20

The Address of Plaintiff/Defendant/Applicant as under :

Name with Father Name	Caste	Resident of	Post Office	Tehsil	District	Remarks

Sir,

All the summons notices order etc, in connection with the above suit be sent to me at the address given above

In case of any change in address the same be communicated you with full particulars and details.

Signature

MEMO OF APPEARANCE

In the Court.....

.....

.....**Plaintiff/Appellant**

VERSUS

.....**Defendant/Respondent**

.....**Advocate**

have been authorized and instructed by.....

.....**Defendant**

to appear on their/his behalf in the above noted case.

Dated.....

Advocate

POWER OF ATTORNEY (VAKALATNAMA)



IN THE COURT OF.....

.....Plaintiff
Complainant
..... Petitioner Application

VERSUS

.....Defendant
Respondent
.....Plaintiff

Engaged for.....Claim/Charge.....

Know all to whom these presents shall that I/we.....

appoint Shri.....

hereinafter called the advocate to be the advocate for the above mentioned cases to do all following acts and deeds and things or any that is to say.

1. To act appear and plead in above mentioned case in this court or any other court in which the same may be tried and heard in the instances or in appeal letter patent appeal or review revision or execution,or any other stage of its progress until its final decision .
2. To present pleading appeals,Letters patent appeals,Cross- Objections or petition for execution,revision withdraw compromise or other petition or affidavits or other documents as shall be deemed necessary or advisable for the prosecution of the said in all its stages.
2. To withdraw or compromise the said case or submit to arbitration any difference dispute that shall arise touching or in any Matter relating to the said case.
3. To receive money and grand receipt therefore and to do all other acts and things which may be necessary to be done for the progress as in the course of the prosecution of the said case.
4. To employ any other Legal Practitioner authorizing him to exercise the power an authorities hereby confirmed on the Advocate when ever he may think fit to do so.

AND I/we hereby agree ratify whatever agree ratify whatever the Advocate or his substitute shall do in the promise and in this connection.

AND I/we hereby agree not hold the Advocate or his substitute responsible for the result of the said case in consequences of his absence from the court when the said case is called up for hearing.

AND I/we hereby agree that in the event of the whole or any part of the fee agreed by me to be paid to the Advocate remaining unpaid he shall be entitled withdraw from the prosecution of the said case until the same is paid. The said Advocate shall entitled to all cost adjournment recoverable from the opposing party.

IN WITNESS WHEREOF I/we here to set our hand to these presents the contents of which have been explained to and understood by me/us.

This the.....day of.....20.....

ACCEPTED

ADVOCATE

Signature or Thumb Impression)

PROCESS FEE

IN THE COURT OF _____

_____ VERSUS _____

CASE _____ DATE _____

Date of Filing	Filed by	Purpose	No.	Stamp

Process free received in case titled as _____ Vs. _____

Fixed _____ Pending in the Court of _____

**List of Document Filled By Plaintiff
Defendant**

In the Court of.....

.....Plaintiff/Petitioner

VERSUS

.....Defendant/Respondent

Date of hearing

SUIT FOR

Date of Production

Serial No.	Details,Date of Document	What is intended to be proved from Documents	If Documents filled what is the Exh. Mark on it	If rejected than the Date the return of Documents

C.D.I

(Referred to in 1.10)

(Application Form)

AFFIXED HERE COURT FEE STAMP OF 40 PAISE AND COURT FEE STAMP OF THE COST OF COPY

DASTI/ORDINARY/URGENT

The applicant request that copies detailed in statement No. 1 be granted

Class,or case whether Civil,Criminal Revenue or miscellaneous (2) Original or appeal	Name of the Parties		Nature of case with valuation of suit or description of offence as the case may be	Nature of village or place,with had last Number where the property in dispute is situated or where disputes arose or offence was committed	Name of Presiding Officer of the subordinate and appellate Court if any	Date of decision first and of appellate Court	Propose for which copy is required	Details of copies required	Seal or Signature of the applicant
	Plaintiff or Complaint	Defendant or accused							

STATEMENT NO. 11 APPLICANTS ADDRESS

Name to be Written Clearly

Percentage

Occupation

Address

Name of the Village and Post Office